

Central Administrative Tribunal
Principal Bench

CP No. 228/2002
OA No. 3247/2001

(3)

New Delhi, this the 18th day of July, 2002

Hon'ble Shri M.P.Singh, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Rajbir Singh
S/o Shri Munshi Ram
R/o H.No.1/25, Rohtas Nagar
Near Janki Puri, D-Block
Uttam Nagar, New Delhi.

.....Applicant
(Shri Bhopal Singh, Advocate)

VERSUS

1. Smt. Adarsh Mishra
Health Secretary, Govt. of NCT Delhi,
Ministry of Health & Family Welfare
9th floor, A-Wing, Sachivalaya
I.P.Estate, New Delhi.

2. Shri B.S. Banerjee
Medical Joint Secretary
(technical Recruitment Cell)
9th floor, A-Wing, Sachivalaya
I.P.Estate, New Delhi.

3. Shri Ramesh Chandra
Deputy Secretary (Finance)
Govt. of NCT Delhi
9th floor, A-Wing, Sachivalaya
I.P.Estate, New Delhi.

4. Shri V.K.Sinha
Medical Superintendent
DDU Hospital, Hari Nagar, New Delhi.

5. Shri Javed Chaudhary
Health Secretary, Union of India
Ministry of Health and Family Welfare
Nirman Bhavan, New Delhi.

..... Respondents
(Shri Vijay Pandita, Advocate)

ORDER (Oral)

By Shri Shanker Raju, Member (J)

By an order of this Tribunal dated 5.12.2000 in OA No. 3247/2001 directions had been issued, at the admission stage, even without issuing notice to the respondents, to consider the application of the applicant and the contents

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thereof and thereafter to pass a speaking order within a period of 2 months.

2. Learned counsel for the applicant states that now the orders have been passed on 8.7.2002 and the delay is un-explained which constitutes wilful disobedience of the directions of the Tribunal. It is further stated that on the same qualification, a fresh recruitment has been initiated showing malafide.

3. On the other hand Shri Pandita appears for the respondents & states that in pursuance of the directions of the Tribunal, a detailed note has been referred to the Finance Department hence, there is no wilful disobedience of the directions of the court and has tendered an unconditional apology.

4. In view of the rival contentions of both the parties and having regard to the decision of this Tribunal as the respondents have complied with the directions by passing an order dated 8.7.2002 disposing of the representation of the applicant the CP is dismissed. Notice issued to the respondents are discharged. However, if any grievance still survives, applicant is at liberty to assail the same in appropriate proceedings in accordance with law.

S. Raju

(Shanker Raju)
Member (J)

(M.P.Singh)
Member (A)

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